

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-174(ND)/2017

IN THE MATTER OF:

Mr. Jagmohan Bajaj

...PETITIONER

Vs.

M/s. Shivam Fragrances (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 29.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. M.K. Garg, Advocate
Mr. Rajesh Aggarwal, Advocate

For the Respondents

: Mr. Milan Singh Negi, Advocate

ORDER

Learned Counsel for the Petitioner is present.

Mr. Milan Singh Negi, Ld. Counsel for the respondent is also present and undertakes to file "Vakalatnama" for all the respondents and seeks some time to file a reply to the Company petition. 4 weeks time is granted to the Ld. Counsel for the respondent to file the reply with an advance copy to be made available to the Ld. Counsel for the petitioner, who will file rejoinder, if any, within a period of 2 weeks thereafter.

It is represented by the Ld. Counsel for the petitioner that an application in the main CA has been filed whereas it is represented by the Ld. Counsel for



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the respondent that the said application has not been served. In these circumstances, Ld. Counsel for the applicant/petitioner is directed to serve a copy of the application on the Counsel for the respondent forthwith which is also duly complied with.

Post the matter for final hearing subject to the completion of pleadings and the application in C.A. No.19/C-III/ND/17 will be taken up along with the main petition.

List on 17.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
30.8.2017